Court No. - 82

Case: - WRIT - C No. - 7816 of 2022

Petitioner: - Smt. Ankita Mishra And Another **Respondent:** - State Of U.P. And 3 Others

Counsel for Petitioner: - Mohammad Khalid, Pawan Kumar Yadav

Counsel for Respondent :- C.S.C.

Hon'ble Umesh Kumar, J.

Heard Mohammad Khalid, learned counsel for the petitioners, Shri Pankaj Kumar Rai, learned Standing Counsel. None appear on behalf of respondent no.4.

Though there was a specific direction of the Court for personal presence of petitioners before the Court today but it is informed by learned counsel for the petitioners that today in connivance with respondent no.4 more than 20 miscreants have surrounded his chambers and forcefully abducted petitioner no.1- Smt. Ankita Mishra from his chamber.

Under the circumstances, petitioners could not appear before the Court today.

It is very surprising and unfortunate that in front of the High Court, miscreants abducted the girl from the chamber of the advocate forcefully.

Petitioner no.2 is at liberty to move appropriate application before appropriate authority for needful action.

The Senior Superintendent of Police, Prayagraj / Superintendent of Police, Jaunpur is directed to look into the matter on priority basis and produce the girl before the Court on the next date of listing.

As prayed, put up this case as fresh on 17.05.2022.

On the next date of listing, petitioners are directed to remain present before the Court.

Copy of the order be supplied to the learned Standing Counsel for compliance.

Order Date :- 20.4.2022

Fhd